

**Plans of VHP Regarding Varanasi and Mathura Temples**

3681. SHRI H. HANUMANTHAPPA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the news appearing in the Statesman recently that Vishwa Hindu Parishad, a banned organisation, is planning to play the same game in regard to two more temples at Varanasi and Mathura; and

(b) if so, the reaction of Government and steps proposed to be taken by Government to counter their move?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) and (b) Yes, Sir. The State Government have been alerted to immediately take all the necessary and appropriate action in the matter.

**Ganja Seized from an Air Force Truck**

3682. SHRI S. MADHAVAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that ganja was seized from an Air Force truck in January, 1993 in the region bordering Burma;

(b) if so, what are the details thereof; and

(c) what are the steps taken to prevent the misuse of the privileges of the defence personnel in including such activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) to (c) Information is being collected and will be laid on the Table of the House.

**Delimitation of MCD Constituencies**

3683. SHRIMATI KAMLA SINHA :  
DR. BAPU KALDATE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal with Government for delimitation of Delhi

Corporation Constituencies on the basis of 1991 census; and

(b) if so, what is the decision, if any, taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) and (b) The Delhi Municipal Corporation (Amendment) Bill, 1992 was introduced in Lok Sabha on 24-11-1992. The Bill could not be considered in the last session. According to clause 3 of the Delhi Municipal Corporation (Amendment) Bill, 1992, the first election to the Corporation after the commencement of the Delhi Municipal Corporation (Amendment) Act is to be on the basis of the provisional population figures of Delhi as published in relation to 1991 census.

**Constitution of Grievance Commission. Ombudsman in Delhi and U. P.**

3684. DR. ISHWAR CHANDRA GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government has any plan to constitute Grievance Commission for the National capital Territory of Delhi to take care of complaints against the functioning of its various agencies connected with public utility services;

(b) if so, how much expenditure is likely to be incurred on the administrative set up of the Commission;

(c) whether existing Vigilance Commission is insufficient to cope up with such type of work:

(d) whether Government also propose to appoint Ombudsman:

(e) the details of functioning of grievance commission and ombudsman;

(f) whether Government also propose to appoint such commission and ombudsman for the state of U. P.; and

Gg) if not, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) to (e) The Government of National Capital Territory of Delhi

has reports that there is no plan to constitute the Commission for the National Capital Territory of Delhi to take care of complaints against the functioning of its various agencies connected with public utility services. There is also no proposal to appoint Ombudsman. A Grievance Redressal and Anti-Corruption Cell is functioning in the Secretariat of Govt. of NCT of Delhi at 5, Sham Nath Marg, Delhi-54 under the direct supervision of Secretary (AR) and Chief Secretary, Delhi since 1985. In other departments of Govt. of NCT of Delhi senior level officers have been nominated as Grievances Redressal Officers/Nodal Officers to hear the grievances.

(f) and (g) The information is being collected and will be laid on the Table of the House.

#### **Smuggling of Essential Commodities**

3685. SHRI BHADRESHWAR GO-HAIN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware that there is rampant corruption and smuggling of essential commodities in the international borders of North East; and

(b) what immediate steps are taken by Government to stop the smuggling of essential commodities specially to Bangladesh from Assam ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) The Government are aware of smuggling of essential commodities along the Indo-Bangladesh border. There are also reports about some cases of corruption.

(b) A number of measures, including reduction of gaps between BOPs, intensification and increase in patrols, erection of OP Towers, use of night vision devices, construction of border roads and fences along sensitive stretches have been taken to check smuggling.

#### **Accidental Deaths**

3686. SHRI INDER KUMAR GUJRAL: Will the Minister of SURFACE TRANSPORT be pleased "to state :

(a) whether Government's attention has been drawn to the newsitem which appeared in the Times of India of 18th February, 1993 entitled "After an accident every minutes can save a life";

(fo) whether it is a fact that more than eight lakh people have died in road accidents after independence, over 50 per cent of them in the last decade; and

(c) whether Government are propagating the idea that those helping the accident victims would be rewarded suitably ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

i(b) Yes, Sir.

(c) For the present no such scheme has been formulated.

#### **Dealing of Arms by some Foreign Companies through M/s. Dsilva Locomotives, Europe**

3687. SHRI RAJUBHAI A. PARMAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware that M/s. Dsilva locomotives, Europe (India), Nagoa, Verma, Selcette, Goa, are representing some foreign companies dealing in arms and ammunition;

(fo) if so, what are the names of such companies and whether the above companies also engaged in supplying guns and other arms including AK-47 to some private organisations without the permission of Government; and

(c) if so, what are the complete details thereof and action taken against the company by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) to (c) Facts are being ascertained and will be laid on the Table of the House.